

ted by the hon member, it should be sent to the Committee

MR SPEAKER I have not seen it in detail. We got it last evening. I got it when I was coming in. So I just skipped it. Now I will examine it again.

10 09 hrs

PAPERS LAID ON THE TABLE

REVIEW AND REPORT OF TRIVENI STRUCTURALS LTD

THE MINISTER OF STATE AND MINES (SHRI S MOHAN KUMARA MANGALAM) I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956

- (1) Review by the Government on the working of the Triveni Structural Limited for the year 1970-71
- (2) Annual Report of the Triveni Structurals Limited for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No LT-1333/71]

NOTIFICATION UNDER MYSORE MOTOR VEHICLES TAXATION ACT, ETC AND GUJARAT CARRIAGE OF GOODS TAXATION (AMDT) RULES

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) I beg to lay on the Table

- (1) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore —

(i) S O 1482 published in Mysore Gazette dated the 26th August, 1971,

(ii) S O 1490 published in Mysore Gazette dated the 26th August, 1971 [Placed in Library. See No LT-1334/71]

- (2) A copy of the Mysore Motor Vehicles (Seventh Amendment) Rules 1971 (Hindi and English versions) published in Notification No G S R 247 in Mysore Gazette dated the 12th August 1971, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore [Placed in Library. See No LT-1335/71]
- (3) A copy of the Gujarat Carriage of Goods Taxation (Amendment) Rules 1971 (Hindi and English versions) published in Notification No GH/G/11/98/CGT-1263/21683 I in Gujarat Government Gazette dated the 15th July, 1971, under sub-section (4) of Section 32 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iv) of the the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat [Placed in Library. See No LT-1336/71]

STATEMENTS CORRECTING REPLIES TO USQ Nos 1025 AND 1102 RE ASSISTANCE TO U P FOR DEVELOPMENT OF BACKWARD HILL AREAS ETC

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) I beg to lay on the Table two statements correcting the replies given on the 2nd June, 1971 to Unstarred Questions Nos 1025 and 1102 by Shri Narendra Singh Bisht regarding assistance to U P for Development of Backward Hill Areas and Regional Disparities and Imbalances, respectively, and giving reasons for delay in correcting the replies

Statements

- (1) In reply to Lok Sabha Unstarred